

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 31 of 2011,**

**Dated: 1<sup>st</sup> November, 2011**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**In the matter of:**

**Narayanpur Power Company  
Private Limited**

....

**Appellant (s)**

**Versus**

**Karnataka Electricity  
Regulatory Commission & Anr.**

....

**Respondent(s)**

Counsel for the Appellant (s) : Mr. Shridhar Prabhu  
Mr. D.S. Bhat  
Mr. G. Joshi

Counsel for the Respondent (s) : Mr. S. Sriranga S.  
Mr. Venkat Subramaniam T.R.

**ORDER**

Learned counsel for the respondent no.2 seeks some time to file reply. He is permitted to do so on or before 08<sup>th</sup> November, 2011.

Post the matter for hearing on **29<sup>th</sup> November, 2011.** In the meantime the appellant is at liberty to file rejoinder, if any.

**(Justice P.S. Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

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